COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 905 OF 2017 IN DFR NO. 3433 OF 2017

Dated: 2nd November, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N.K. Patil, Judicial Member

In the matter of:

Maharashtra State Electricity Distribution Company Ltd. ... Appellant(s)

۷s.

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. G. Saikumar

Ms. Nikita Chaukse Ms. Sowmya Saikumar

Counsel for the Respondent(s) :

ORDER

It is represented by the learned counsel for the applicant/appellant that the defect has been cured.

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, application is disposed of.

List the matter on **08.11.2017**.

(Justice N.K. Patil)
Judicial Member

(I. J. Kapoor) Technical Member

mk/vt